N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 06.06.2022 (Partially modified w.e.f. 10.06.2022, 13.06.2022 and 14.06.2022, 20.06.2022, 27.06.2022, 18.07.2022, 19.07.2022, 25.07.2022, 22.08.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 5th September 2022 :**

Sr. No	Sitting	Assignment	Assignment
		APPELLATE SIDE	**ORIGINAL SIDE**
1	The Hon'ble Shri Justice **PRASANNA B. VARALE** **AND** The Hon'ble Shri Justice **N. R. BORKAR** **(Court Room No. 49)**	For Admission, hearing, order matters and applications therein: (A) All Criminal Appeals of even years against Acquittal (except those assigned to other Court). (B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals of even years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (D) All Applications for Leave to Appeal. (E) All Confirmation of Death Sentence Cases with connected Appeals. (F) All Criminal Writ Petitions and applications not assigned to other Courts. (G)Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015. (H) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.	-----

2	The Hon'ble Shri Justice **S. V. GANGAPURWALA** **AND** The Hon'ble Shri Justice **R. N. LADDHA** **(Court Room No. 43)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Civil Writ Petitions not assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Writ Petitions not assigned to other Courts.
3	The Hon'ble Shri. Justice **NITIN JAMDAR** **AND** The Hon'ble Justice **SHARMILA U. DESHMUKH** **(Court Room No. 54)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas. (B) Civil Writ Petitions relating to Maharashtra Land Revenue Code. (C) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (D) Civil Writ Petitions relating to resettlement of project affected persons. (E) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (F) Family Court Appeals.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Maharashtra Land Revenue Code. (B) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (C) Writ Petitions relating to resettlement of project affected persons. (D) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).
4	The Hon'ble Shri Justice **DHIRAJ SINGH THAKUR** **AND** The Hon'ble Shri Justice **ABHAY AHUJA** **(Court Room No. 40)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.

		(B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. (E) Civil Work not assigned to other Courts. (F) Contempt Appeals. **(G) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.**	(B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. (E) Civil Work not assigned to other Courts. (F) Contempt Appeals. **(G) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.**
5	**[FROM 05.09.2022 TO 08.09.2022]** The Hon'ble Smt. Justice **REVATI MOHITE-DERE AND** The Hon'ble Shri Justice **MADHAV JAMDAR** **(Court Room No. 6)** --- **[FROM 12.09.2022 onwards]** The Hon'ble Smt. Justice **REVATI MOHITE-DERE AND** The Hon'ble Shri Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 6)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C. (B) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/Pre-mature release. (C) Preventive Detention Matters. (D) Habeas Corpus Matters and Criminal References.	**ORIGINAL SIDE** --- ------
6	The Hon'ble Shri Justice **A. S. GADKARI** **AND** The Hon'ble Shri Justice **MILIND N. JADHAV** **(Court Room No. 3)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Criminal Appeals of odd years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) All Criminal Contempt Petitions.

		(C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court). (D) Criminal Contempt Petitions. (E) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015. (F) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015. **(G) All other Criminal work not assigned to other Courts.**	
7	The Hon'ble Shri Justice **NITIN W. SAMBRE** **(Court Room No. 26 Annex)** **[FROM 12.09.2022 ONWARDS]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar). (B) Applications for leave to prefer Appeal of even years.	**ORIGINAL SIDE** ---
8	The Hon'ble Shri. Justice **B.P. COLABAWALLA** **(Court Room No. 2)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : **(A) All Matters under Part-I of the Arbitration and Conciliation Act, 1996. (except those assigned to other Courts).** (B) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent. (C) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act.

			(D) Administration Suits and Partition Suits. (E) Insolvency matters. (F) Commercial Disputes of value of Rupees 100 Crores or more.
9	The Hon'ble Shri Justice **C. V. BHADANG** **(Court Room No. 17 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: **(A) Arbitration matters.** **(B) Civil Writ Petitions of Odd years, not assigned to other Courts.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : **(A) All Matters under Section 34 of the Arbitration and Conciliation Act, 1996.** **(B) All Matters under Part-II of the Arbitration and Conciliation Act, 1996.** **(C) Suits up to the year 2005.**
10	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** **(Court Room No. 25 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) All First Appeals. **(B) All Civil Writ-Petitions and Civil Revision Applications of odd years, under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency/ Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.
11	The Hon'ble Shri. Justice **M. S. KARNIK** **(Court Room No. 35 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions arising from Industrial / Labour Laws. (B) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter–IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C. (C) Civil Writ Petitions, Revisions against orders of Family Courts. (D) Appeals from Order.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions arising from Industrial / Labour Laws. **(B) Writ Petitions not assigned to other Courts.**
12	The Hon'ble Shri. Justice **SANDEEP K. SHINDE** **(Court Room No. 21 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act).	**ORIGINAL SIDE** -----

		(B) Civil Contempt References from District Judiciary. (C) Civil Miscellaneous Applications. **(D) Civil Writ Petitions of even years, not assigned to other Courts.** (E) Civil Work not assigned to other Courts.	
13	The Hon'ble Shri Justice **RIYAZ I. CHAGLA** **(Court Room No. 21)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : **(A) Suits from the year 2015 and onwards.** (B) All Intellectual Property Matters. (C) All Commercial Misc. Petitions (IPR). (D) Testamentary Matters. (E) Matters pertaining to Land Acquisition. (F) Civil matters of Single Judge not specifically assigned to other Courts.
14	The Hon'ble Shri Justice **S. M. MODAK** **(Court Room No. 16 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Second Appeals. **(B) All Civil Writ-Petitions and Civil Revision Applications of even years, under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency / Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.**	**ORIGINAL SIDE** -----
15	The Hon'ble Shri. Justice **N. J. JAMADAR** **(Court Room No. 34 Annex)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) **Suits from the year 2006 to 2014.** (B) Admiralty Suits and all applications therein. (C) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board). (D) Appeals under the Companies Act, except part-heard matters of Other Courts.

			(E) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act. (F) Summary Suits and Undefended Suits. (G) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein. **AND** **SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY**

NOTE

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

i) From 12th September 2022, the urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Nitin W. Sambre** is allowed before the Single Bench presided over by the **Hon'ble Smt. Justice Bharati H. Dangre** and vice versa.

ii) From 5th September 2022, the urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice S. M. Modak** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice M. S. Karnik** and vice versa.

Dated this the 24th day of August 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.